

FIR No. 07/21
State vs Mehtab

16.01.2021

सलोनी सिंह
SALONI SINGH
महानगर दण्डाधिकारी-01
Metropolitan Magistrate-01
फाइल नं. 54
Folio No. 54
शाहदरा, कडकडूमा कोर्ट, दिल्ली
Shahdara Karkardooma Courts, Delhi

Through VC CISCO Webex.

Present: Sh. Pramod Kumar LAC for the applicant.

None for the State.

ASI Adarsh Kumar IO.

Reply to the bail application has been moved by the IO. Copy be supplied to the Counsel for accused via e mail.

Be awaited for the State for 01:00 pm.

(SALONI SINGH)
MM-01, Shahdara,
Karkardooma Courts, Delhi
Metropolitan Magistrate (SD-01)
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16.01.2021

Called again

Through VC CISCO Webex.

Present: Ms. Ankita Singh Ld. Substitute APP for the State.

Sh. Pramod Kumar Tomar LAC for the applicant.

ASI Adarsh Kumar IO of the case.

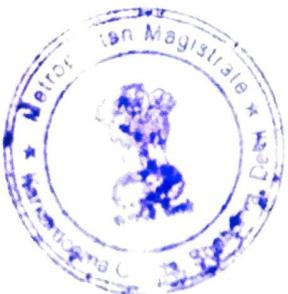
Reply to the bail application has been filed by the IO. Copy be supplied to the Counsel for the applicant. Arguments on bail application advanced on behalf of the parties. IO on inquiry stated that the investigation in this case is pending as the entire case property has not been recovered and there is suspicion that the accused Mehtab has sold it to his relatives and is protecting his relatives. Put up for consideration / orders on bail application at 04:00 pm.



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Present: None.

1. Matter is pending consideration on the bail application filed on behalf of the accused Mehtab on the grounds, namely, that the accused has been in judicial custody since 12.01.2021, that the accused has been falsely implicated in this case and the case property recovered was planted, and that the accused undertakes to comply with the conditions imposed by this court. In the reply to the bail application filed by the IO, the bail has been opposed on the ground that if accused is released on bail, he may jump bail and abscond.
2. Arguments on the bail application have already been advanced on behalf of both the parties. Ld. LAC reiterated the submissions made in the application. Ld. APP for the State submitted that the Counsel for the accused is manipulating the facts and that the involvement of the accused is evident as 20 kgs of copper wire was recovered from his shop.
3. Submissions have been heard. Court record and police diary perused. The previous involvement report of the accused has also been filed by the IO, as per which no other case is pending against him. IO on inquiry had submitted before the Court that the investigation in this case is pending as the entire case property has not been recovered and there is suspicion that the accused Mehtab has disposed it / handed it to his relatives and he is protecting his relatives. As per the case diary, one Mussami Manu has not been joining investigation and is known to the accused Mehtab. It is a possibility that if the accused is released on bail he may tamper with or attempt to dispose off the case property and hide the other culprits and may abscond. The investigation is yet to be completed. No grounds are made out for grant of bail in favour of the accused Mehtab.



4. Therefore, the bail application at this stage is dismissed. Copy of this order be uploaded on the website of Delhi District Courts. Copy of order be sent to the concerned Jail Superintendent via dispatch rider and through email. Copy of order via email be also provided to Ld. LAC.



(SALONI SINGH)
MM-01, Shahdara,
Karkardooma Courts, Delhi
Metropolitan Magistrate (MM-01)
16.01.2024
- Karkardooma Courts, Delhi